

**MATTERS UNDER RULE 377**

**(i) Need to set up an Electronic Telephone Exchange at Bilaspur in Madhya Pradesh**

[*Translation*]

SHRI KHELAN RAM JANGDE (Vilaspur) Mr Deputy Speaker Sir, the telephone system in my constituency Vilaspur (Madhya Pradesh) is deplorable. This area has been developing as an industrial area. But since the equipment in telephone exchange is outdated the telephone subscribers have been facing a lot of difficulty. STD facility hasn't been provided so far in such important cities like Mugaili, Katoraa, Shakti, Ajgir etc. due to which most of the time telephone lines are not available in these cities. Telephones proposed to be provided to Gram panchayats have not been installed so far.

Therefore, I would urge upon the Central Government to equip all the telephone exchanges in Vilaspur with modern facilities at an early date.

**(ii) Need to settle Maharashtra-Karnataka border dispute early**

Uncollected/not for publication

SHRI RAM KAPSE (Thane) The issue of Maharashtra-Karnataka border exists since States reorganisation in 1956 and it has been raised almost every year in the House to form the attention of Government. The people of the border areas had organised peaceful 'Dhama' and "Hunger strike" in Maharashtra and Delhi from time to time. Unfortunately, despite people verdict unequivocally expressed through the Assembly and local body elections since 1957 the issue has remained unresolved. These elections were fought on the question of settling the dispute by treating village as a unit and by tasking into account linguistic majority geo-

graphical continuity. Both the House of Maharashtra Legislature have passed resolution urging upon the Union Government to solve the dispute principles.

I, therefore, request the Central Government to settle the dispute early.

**(iii) Need to allot land to the people of Tangia community settled in North and South Gorkhpur region in Uttar Pradesh.**

[*Translation*]

SHRI PANKAJ CHOWDHARY (Maharajanj) Mr Deputy Speaker Sir, majority of the people in big county like India are those who acquire proficiency in their occupation as an inherited gift and not by getting any formal training. These include the people of Tangia Community. This community has always been living in forests and besides doing cultivation they were engaged in planting different types of trees. Most of the area in Maharajanj district in Uttar Pradesh is covered by the forest and the people of Tangia community have been living in forests for a long time. But now the Government having taken the charge to look after the forest area has started evacuating them from those places. These people neither have any other occupation nor they can engage in other occupation than cultivation and planting trees. In the prevailing situation they have been demanding for at least an acre of land for each family for cultivation in the area they are residing or somewhere else - be it the land of Gram Samaj or the land other than that comes under ceiling - so that they can live there permanently and earn their livelihood. I tried to draw the attention of the Government to their difficulties several times however no concrete measures have been taken to solve their problems so far and the problem remains unresolved.

Therefore I would urge upon the hon. Minister of Environment and Forests that keeping in view the gravity of the problems of these people the Government should take immediate